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20.2.2004
MA 2625/2003 in OA 219/2002

Present: Shri Yogesh Sharma, counsel for applicant

Smt. Renu George, counsel for respondents

MA 2625/2004

Learned counsel for applicant does not press the
MA and states that if any fresh cause of action arises,
he would take recourse under the law. Allowed as prayed.

MA is dismissed as withdrawn.

Naik

(S. K. Naik)
Member (A)

Ag

(V. S. Aggarwal)
Chairman

/sunil/